

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 294 OF 2018 &
IA NO. 1510 OF 2018**

Dated: 28th November, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Raygen Power Private Limited ... **Appellant(s)**
Vs.
Karnataka Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Saki Jakharia

Counsel for the Respondent(s) : Mr. G.S.Kannur
Mr. M.V.Charati
Mr. Nithin Saravanan for R-3

ORDER

The learned counsel appearing for the Respondent Nos. 2 & 3 pray for six weeks' time to file reply and the learned counsel appearing for the Appellant prays for four weeks' time thereafter to file the rejoinder. Though, other respondents served, unrepresented.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 2 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 2 & 3 are permitted to file their reply on or before 10.01.2019 after serving copy to the counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 01.02.2019 after serving copy to the opposite sides.

List the matter on **12.12.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member